

Power be pleased to state:

(a) whether the Government of Orissa have approached the Central Government for additional help for developing their power and irrigation potential during 1966-67;

(b) if so, the details of the schemes for which additional help has been asked for during 1966-67; and

(c) Government's reaction thereto?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):**  
(a) No.

(b) and (c). Do not arise.

#### **Central Sales Tax Act**

**852. Shri Dhuleshwar Meena:**  
**Shri Ramachandra Ulaka:**

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 117 on the 4th November, 1965 and state:

(a) whether the proposals of the State Governments to amend the Central Sales Tax Act have since been examined; and

(b) if so, the results thereof?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). The matter is still being examined in consultation with the State Governments.

#### **L.I.C. Business**

**853. Shri Dhuleshwar Meena:**  
**Shri Ramachandra Ulaka:**

Will the Minister of Finance be pleased to state:

(a) whether there is any fall in the business of the Life Insurance Corporation during 1965-66; and

(b) if so, the reasons therefor?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) No, Sir.

On the contrary, the total business during the first three quarters of 1965-66 showed a rise by 8.9 p.c. compared to the corresponding period of 1964-65.

(b) Does not arise.

#### **L.I.C. Loan for House Building Purposes in Assam**

**854. Shri P. B. Chakraverti:**  
**Shri P. C. Borooh:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) the amount advanced by the Life Insurance Corporation for house-building purposes under the Low Income and Middle Income Group Housing Schemes in Assam in 1964 and 1965;

(b) the amount advanced under these schemes in these years in other States by the L.I.C. and the total amount earmarked for these schemes in these years and how much in all was actually advanced.

(c) the nature and extent of securities required under the rules to ensure repayment of the money advanced; and

(d) whether it is a fact that the pledging of the house built and or the land on which it is constructed is not considered sufficient for purposes of security, whatever its value, unless the policies of proper amounts are pledged for the purpose?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) and (b). A statement is laid on the Table of the House [Placed in Library. See No. LT-5575/66].

Life Insurance Corporation funds are made available every year in the shape of package allocations to the State Governments, who make scheme-wise distribution for different housing schemes, according to their needs.

(c) Detailed Rules for the grant of loans under the various housing are framed by the State Governments

themselves in accordance with the local conditions and requirements. Normally, the land and the houses built thereon have to be mortgaged with the State Government as security. Some State Governments also take personal sureties in addition.

(d) No.

#### **Nature Cure System**

**855. Shri Ram Harkh Yadav:**  
**Shrimati Ramdulari Sinha:**

Will the Minister of Health and Family Planning be pleased to state:

(a) whether Government have given any consideration to the Nature Cure System in the country;

(b) if so, whether Government have received the Report of the All-India Convention of Prakritik Chikitsa held near Chandigarh recently; and

(c) if so, Government's reaction thereto?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) Yes. The Government is being advised by a Nature Cure Advisory Committee for the development of this system in the country. Grants are being given to various institutions on the recommendations of this Committee for research and training in Nature Cure.

(b) No.

(c) Does not arise.

#### **Branch office of Reserve Bank of India at Gauhati**

**856. Shri Basumatari:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Reserve Bank of India have accepted a proposal to convert the Bank's Sub-office at Gauhati a full-fledged branch office; and

(b) if so, when the proposal is likely to be materialised?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). Yes. An integrated branch of the Reserve Bank will be opened at Gauhati, as soon as a building has been constructed.

#### **Redevelopment of Timarpur, Delhi**

**857. Shri Shiv Charan Gupta:** Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that a Redevelopment plan of Timarpur area has been prepared by Government;

(b) whether it is also a fact that a large number of quarters are lying vacant for the last several months;

(c) when these quarters will be demolished; and

(d) when the next phase of construction will be taken in hand and when it is likely to be completed?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) Yes.

(b) and (c). Action was initiated to get 50 dilapidated quarters vacated and demolished so that the next phase of the redevelopment programme could be taken up. All quarters, except one, have been vacated. The quarters are likely to be demolished and the site cleared by the middle of this year.

(d) The commencement and completion of the next phase depends upon the availability of funds.

#### **Air Conditioning of Central Government Offices**

**858. Shri Dasaratha Deb:** Will the Minister of Works, Housing and Urban Development be pleased to state the total amount spent for air-conditioning the Central Government offices after the declaration of National Emergency in 1962?

**The Minister of Works, Housing and Urban Development (Shri Mehr**